

National Company Law Tribunal

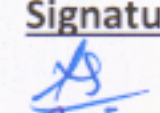
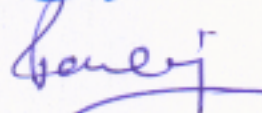
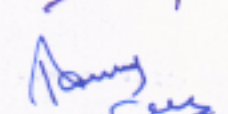
Allahabad Bench

CP NO. 36/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE COMPANY: Bridge E-Solution Pvt. Ltd

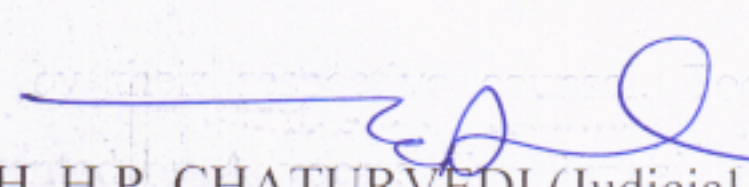
SECTION OF THE COMPANIES ACT: U/S 397/398 of Companies act of 1956.

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-----------------------|--------------------|-----------------------|---|
| 1. | Adv. H. P. Chaturvedi | Adv. | Petitioner |  |
| 2. | Pankaj Jain | Adv. | Respondent |  |
| 3. | Tanmay Chaturvedi | P.C.S. | Respondent |  |

Order dated 21.03.2017

CP No. 36/ND/2015 Bridge E Solution Pvt Ltd

Parties are represented by their respective counsel. Today the respondent company is represented by Advocate Shri Pankaj Jain. The case is fixed for final hearing. However, a perusal of the previous Court proceedings shows that C.A. 13 of 2016 filed by the petitioner is also pending for hearing and disposal. During course of argument it is felt that the CA to be decided first in order to facilitate the parties to prepare their final argument in main company petition. Therefore, the case is fixed for hearing in C.A. 13 of 2016. List the matter on 18th April 2017.


SH. H.P. CHATURVEDI (Judicial Member)